

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

T.A.No.03/2017
(In CA No.208 of 2012)

T.A. No.04/2017
(In CA No.421 of 2012)

&

T.A. No.05/2017
(In CA No.575 of 2015)

In

TP No.06/397/398/GB/2016
(CP No.287/2012)

Under Section 397/398 /402/406 of the Companies Act, 1956.

In the matter of:

Ranjit Borthakur & Ors.	:	Petitioners
VERSUS		
W. G. Resorts Assam (P) Ltd & Ors.	:	Respondents.

Order delivered on: 22-12-2017

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member(J)

ORDER

T. P. 06/397/398/GB/2016 (Corresponding to C.P. No.287 of 2012)

None of the parties are present today.

TA No.03/2017(In C. A. No.208 of 2012)

2. The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous.

TA No.04/2017(Corresponding to C. A. No.421 of 2012)

3. The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous.

TA No.05/2017(Corresponding to C. A. No.575 of 2015)

4. The parties to the proceeding had submitted that this proceeding become redundant due to efflux of time vide order dated 20-12-2017. Accordingly, this proceeding stands disposed of as being infructuous.

5. Resultantly all the aforesaid Transfer Applications are hereby disposed of as indicated above.

6. Registry is directed to list the proceeding viz. T. P. 06/397/398/GB/2016 (Corresponding to C.P. No.287 of 2012) as per direction vide order dated 20-12-2017, on 25th January, 2018.

Sd/-

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 22nd December, 2017

Deka/22-12-2017